

SHORT NOTICE QUESTION

देहरादून में चूने के पत्थर की खदानों

SNQ. 15. श्री प्रकाशवीर शास्त्री :

क्या खान और ईंधन मंत्री २४ अप्रैल, १९६३ के अतारांकित प्रश्न संख्या २२५५ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार को देहरादून के निकट पत्थर की खदानों के सम्बन्ध में, जो उत्तर प्रदेश की राज्य सरकार के नियंत्रण में है, कुछ अपीलें प्राप्त हुई हैं ;

(ख) क्या यह भी सच है कि सरकार इन अपीलों का निर्णय करने के लिए कुछ निश्चय करने वाली है ; और

(ग) यदि हां, तो इन अपीलों पर कब तक निर्णय हो जायेगा ?

खान और ईंधन मन्त्री (के०वे० मालवीय) :

(क) ऐसा अनुमान है कि यह प्रश्न राज्य सरकार द्वारा दिये गये आदेशों के विरुद्ध पार्टियों द्वारा भेजे गये पुनरीक्षण प्रार्थना पत्रों से सम्बन्धित है। यदि यह ठीक है, तो उत्तर स्वीकारात्मक है। १-१-१९५८ देहरादून जिले में पाये जाने वाले चूना-पत्थर के लिए खनिज-रियायात से सम्बन्धित ऐसे ५६ पुनरीक्षण प्रार्थना-पत्र केन्द्रीय सरकार को प्राप्त हुए।

(ख) जी हां। उच्च स्तर पर सभी पुनरीक्षण प्रार्थना पत्रों को निपटाने का इरादा है।

(ग) १९५८ से देहरादून में पाये जाने वाले चूना-पत्थर का खदानों से सम्बन्धित प्राप्त हुए ५६ पुनरीक्षण प्रार्थना पत्रों में से ४२ प्रार्थना-पत्रों का निपटारा किया जा चुका है और केवल १४ प्रार्थना पत्रों का निपटारा नहीं हुआ है। इन १४ प्रार्थना पत्रों में से ८ प्रार्थना-पत्र १९६३ में, ३ प्रार्थना-पत्र १९६२ में, और शेष

प्रार्थना-पत्र १९६०-६१ में प्राप्त हुए। अर्ध-न्याय पद्धति (quasi-judicial procedure) के अनुसार करने की आवश्यकता को दृष्टि में रखते हुए उनके निपटाने के लिए समय-अवधि का निश्चय करना सम्भव नहीं है। फिर भी उनके निपटाने में शीघ्रता लाने के लिए हर मुमकिन कौशिल की जा रही है।

12.5 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

COMPLAINTS MADE BY DETENUS TO INDIAN HIGH COMMISSION, CEYLON

Dr. L. M. Singhvi (Jodhpur): I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

The complaints made by persons of Indian origin in the Detention Camp in Slave Island, near Colombo, to the Indian High Commission in Colombo regarding the treatment meted out to them.

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): Following the opening of an additional detention camp at Slave Island near Colombo, an official of the Indian High Commission in Colombo visited the camp on the 22nd April, 1963, to meet the persons of Indian origin detained there and to see what facilities were available to them. There were, at the time, a total of 186 persons detained at the camp, of which a majority were alleged illicit immigrants, the others being Indians arrested for overstaying their visas.

Some difficulties of the inmates about lack of accommodation and inadequacy of certain amenities, which came to notice were subsequently brought to the notice of the Ceylonese authorities concerned, who have agreed to examine the points, immediately, and to do everything possible to improve the conditions.

The High Commission have also taken certain steps to expedite the enquiries necessary in India before the alleged illicit immigrants are issued with travel documents for their deportation to India. This, it is hoped, will contribute towards reducing the number of people at the camp.

Dr. L. M. Singhvi: With what promptitude was an effort made to secure legal redress and, if necessary, repatriation of these detenus? What was the time-lag between the knowledge that the Indian High Commission acquired about the treatment meted out to them and the action taken by Government?

Shri Dinesh Singh: There was no question of any legal help in this connection, as these people had overstayed their visa, and it is a question of their coming back. They themselves have taken some legal action; they have filed an application before the High Court, and that is pending.

श्री यशपाल सिंह (कैराना) : वीसा या पासपोर्ट देते वक्त क्या इस बात का खयाल रखा जाता है कि कौन आथोराइज्ड है और कौन अनआथोराइज्ड ?

श्री बिनेश सिंह : वीसा तो सीलोन गवर्नमेंट देती है और पासपोर्ट हम देते हैं ।

ACCIDENT TO AIRCRAFT OF DELHI FLYING CLUB

Shri S. M. Banerjee (Kanpur): I call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:—

The crash of an aircraft operated by the Delhi Flying Club on the 3rd May 1963, resulting in the death of one student pilot.

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): CHIPMUNK Aircraft VT-CVQ, operated by Delhi Fly-

ing Club, was involved in a fatal accident near village Jaitpur, approximately 10 miles from Delhi, during the fore-noon of 3rd May, 1963.

The aircraft had taken off from Safdarjung at 0724 hours I.S.T. with an Assistant Pilot Instructor, Shri P. K. Kapur and a Student Pilot, Shri J. S. Ahluwalia, on board, for a local training flight. A message was received by the airport authorities at about 11.00 hours that the aircraft had crashed on the river bed, south of Badarpur, which is on the Delhi-Mathura Road. The Student Pilot, Shri Ahluwalia sustained fatal injuries while Shri Kapur was removed to hospital in an injured condition. His condition is reported to be satisfactory.

The aircraft had been destroyed.

The accident is being investigated by an Inspector of Accidents, attached to the Civil Aviation Department.

Shri S. M. Banerjee: From newspaper reports, it appears that Shri J. S. Ahluwalia was not only a trainee but was also Assistant Garrison Engineer working in MES. I would like to know whether any compensation has been paid to this gentleman by the Defence Ministry. Is it also a fact that the aircraft was allowed only to take 3 miles, but it had taken 15 miles? Will this fact also be considered by the inquiry?

Shri Mohiuddin: The second point is not yet fully investigated; it is under investigation. Information can be had only after the receipt of the inquiry report. As regards compensation, it will of course be dealt with according to the rules.

Shri S. M. Banerjee: He was a Defence Ministry employee; he was not just a student pilot.

Mr. Speaker: He might table a question or write a letter to the Minister.

Shri P. C. Borooah (Sibsagar): What are the arrangements for checking up aircraft in the Flying Club before they take off?